

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF ALCOB INDIA PRIVATE LIMITED	
Relevant Particulars	
1. Name of corporate debtor	ALCOB INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	26/07/2004
3. Authority under which corporate debtor is incorporated / registered	ROC Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2004PTC141210
5. Address of the registered office and principal office (if any) of corporate debtor	Office 201, A Wing, Sai Gaurav 2040, Jan Mohamad Street Babajan Chowk Pune City, Maharashtra, India, 411001
6. Insolvency commencement date in respect of corporate debtor	23/02/2026
7. Estimated date of closure of insolvency resolution process	22/08/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh S. Shah IBBI/IPA-002/IP-N00592/2018-2019/11881
9. Address and e-mail of the interim resolution professional, as registered with the Board	701, Laxmikunj Apartment, Navi Peth, Opp. Premanand Society, Near Rajendra Nagar, Pune 411030, Maharashtra. Email: rsshah27@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	701, Laxmikunj Apartment, Navi Peth, Opp. Premanand Society, Near Rajendra Nagar, Pune 411030, Maharashtra. Process specific Email: alcob.crp@gmail.com
11. Last date for submission of claims	09/03/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry number 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ALCOB INDIA PRIVATE LIMITED on 23/02/2026.

The creditors of ALCOB INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Rajesh S. Shah
Interim Resolution Professional
of Alcob India Private Limited
IBBI/IPA-002/IP-N00592/2018-2019/11881
AFA valid till 31/12/2026

Place: PUNE
Date: 26/02/2026



Rajesh S. Shah
26/02/2026